

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP. No...../199

Union of India & Ors. .... Versus .... Nathi Lal & Ors.

Date of Order	Orders
27.1.1997	<p><u>MA 29/97 (OA 139/95)</u></p> <p>Mr. U.D.Sharma, counsel for the applicants in the MA Mr. Shiv Kumar, counsel for the respondent in the MA</p> <p>This is an MA for extension of time to implement the order given on 6.11.1996 in OA No.139/95.</p> <p>Heard the learned counsel for the parties. In the interest of justice, the applicants-respondents are allowed time upto 17.3.1997 to comply with the directions.</p> <p>The MA stands disposed of accordingly. A copy of the order be also supplied to the parties.</p> <p><i>R.P.</i></p> <p>( RATAN PRAKASH ) MEMBER (J)</p> <p>Copy of order issued to parties vide 8827 di to 8828 <u>301-97</u></p>